

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 365/252/ND/2018

In the matter of:

M/s. Narhari Chemicals Pvt. Ltd.
Vs.
ROC & Another.

....**Appellant**

....**Respondent**

Under Section: 252

Order delivered on 20.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant : Mr. Sushil Kumar Chadha, Adv.

For the Respondent : Ms. Kusum Yadav,
Company Prosecutor

For the IT : Mr. Puneet Rai, St. Counsel with
Mr. Manas Tripathi, Adv.

ORDER

ROC has filed reply today. Let the copy be served to the learned Chartered Accountant for the appellant today itself. Let the rejoinder be filed if required within one week. Learned Company prosecutor is directed to inform the Deputy Registrar to remain present on the next date of hearing in this matter for submitting further explanations. For further consideration on 30.08.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

